

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.183/2004

May , 27th 2005

C O R A M:

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Johnson P John, PGT Physics,
Kendriya Vidyalaya No.1, Palakkad 678009.

(Applicant in person)

Applicant

Vs.

The Commissioner, Kendriya Vidyalaya Sangathan
-18-Institutional Area, Shaheed Jeet Singh Marg,
New Delhi.

Mrs.Lakshmi Devi S, PGT (Physics)
Kendriya Vidyalaya, Adoor.

Respondents

(By M/s Iyer & Iyer, Advocate (R1))

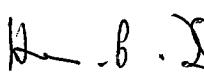
(By Mr CP Sudhakara Prasad (R2))

The application having been heard on 27.5.05 and the Tribunal on the same day
delivered the following:

O R D E R

HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

The learned counsel for the first respondent submitted that orders transferring the wife of the applicant to Palakkad were issued on 30.11.2004 i.e. two months after the last date of hearing. A copy of the transfer order dated 30.11.04 relating to the wife of the applicant be brought on record. Now the applicant and his wife are together in Palakkad and there should be no cause for grievance. Looking at the O.A I find that the only relief sought is the applicant should be posted at Adoor exactly in accordance with the priority list published for the year 2002-03 or in the alternative, the respondent No.1 may be directed to post the applicant on transfer to Kendriya Vidyalaya, Kottayam. Both these stations apparently were mentioned by way of suggesting that the husband and wife should be working together in one place either at Adoor or at Kottayam. Now they are in a third place at Palakkad but together. I find no material basis to proceed further as the case has become infructuous. The O.A is dismissed as infructuous.


(H.P.Das)
Administrative Member.

kkj